

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

MINUTES

SHRI G. G. SWELL (Autonomous Districts) : I beg to lay on the Table Minutes of the First to Fifth Sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table following four Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 9th July, 1971 :—

- (1) The Mysore Appropriation (No. 2) Bill, 1971
- (2) The West Bengal Appropriation (No. 2) Bill 1971
- (3) The Gujarat Appropriation Bill, 1971
- (4) The Appropriation (No. 2) Bill, 1971

LEAVE OF ABSENCE FROM THE
SITTINGS OF THE HOUSE

MR. SPEAKER : The Committee on Absence of Members from the sittings of the House in their Third Report have recommended that leave of absence be granted to Shri A. K. Sen for the period from the 9th June to the 6th August, 1971. He is in hospital.

SHRI SEZHIYAN (Kumbakonam) : We are all concerned about it. What is he suffering from ?

MR. SPEAKER : It is all given in the report. He is lying in some hospital.

I take it that the House agrees with the recommendation of the committee.

HON. MEMBERS : Yes.

MR. SPEAKER : The member will be informed accordingly.

PUBLIC ACCOUNTS COMMITTEE

EIGHTH REPORT

SHRI SEZHIYAN (Kumbakonam) : I beg to present the Eighth Report of the Public Accounts Committee regarding Chapter II of Audit Report (Civil) on Revenue Receipts, 1970 relating to Customs.

DEMANDS FOR SUPPLEMENTARY
GRANTS (GENERAL), 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1971-72 (August, 1971).

12.54 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : Sir, I rise to announce that Government Business in this House during the week commencing from 9th August, 1971 will consist of :

- (1) Consideration of any item of Government Business carried over from today's Order paper.
- (2) Discussion and voting on the Supplementary Demands for Grants (General) for 1971-72.
- (3) Discussion on the Fourth Five Year Plan 1969—74.
- (4) Consideration of a motion for reference of the Central Sales Tax (Amendment) Bill, 1971 to a Select Committee.
- (5) Consideration of a motion for concurring in the recommendation of Rajya Sabha for reference of the Prevention of Water Pollution Bill, 1969, to a Joint Committee.
- (6) Consideration and passing of :
 - (i) The Prevention of Insults to National Honour Bill, 1971.

[Shri Raj Bahadur]

(ii) The Prevention of Food Adulteration (Amendment) Bill, 1971.

श्री प्रमल बिहारी वाजपेयी (अवलियर) : अध्यक्ष महोदय, बेकों के बारे में जो चर्चा होनी थी वह कहाँ है ?

MR. SPEAKER : That has been already announced.

श्री प्रमल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरा निवेदन है कि इस से पहले कि वर्तमान सत्र की कार्यवाही समाप्त हो बंगला देश की समस्या पर यहाँ पर चर्चा होना बहुत आवश्यक है।

MR. SPEAKER : That is all fixed. Please see the bulletin which we have circulated.

SHRI DINEN BHATTACHARYYA (Serampore) : Members are eager to know whether this session would be extended or not.

MR. SPEAKER : I will not permit anybody to speak except those who have given me their names in advance. I have received intimation only from Shri S. M. Banerjee. Those who want to speak on this should take the trouble of intimating me.

SHRI S. M. BANERJEE (Kanpur) : Sir, I fully support the demand of Shri Vajpayee for another debate on Bangladesh, including the recent happenings and the utterances of Yahya Khan that Mujibur Rahman may be liquidated after military trial. I am happy, Sir, you in your wisdom have kindly accepted a Calling Attention, if I am not mistaken, for Monday.

My second point relates to the Finance Minister. The Central Government employees are very much agitated that government have not conceded their demand for increased allowances even though the index has touched 228. They want on a delegation and waited outside the residence of the Prime Minister. Though the Prime Minister said so many good things yesterday, she did not care to meet the delegation of

Central Government employees. In accordance with the recommendations of the Second Pay Commission, which have been accepted by the Ministry of Finance, they should have been given increased allowances when the index crossed 225.

Thirdly, there should be a discussion on the flood situation. We should also discuss the sugar question.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Now the railway accidents, particularly in Bengal, have started increasing, which is a disgraceful thing for the Indian Railways. There were as many as four accidents recently, including the one at Ulta Danga. There should be a discussion on that.

श्री रामावतार शास्त्री (पटना) : बिहार में बाढ़ के ऊपर यहाँ चर्चा के लिए समय देने के बारे में क्या हुआ ?

अध्यक्ष महोदय : माननीय सदस्य बुलेटिन पढ़ा करें।

SHRI RAJ BAHADUR : If I may say so, first of all let me inform the members opposite and the House that there is no intention of extending the session beyond the 12th. Twelfth would be the final day for this session. After completing the historic task yesterday, I think we can certainly go in for...

SHRI S. M. BANERJEE : We are happy that you have passed the Twenty-fourth Amendment Bill and you have introduced the Twentyfifth Amendment Bill. The second one should also be passed in this session so that we could do away with privy purse and end the Rajas and Maharajas.

SHRI RAJ BAHADUR : We have introduced one Bill, namely, the Constitution (Twentyfifth) Amendment Bill. The Amending Bill for privy purses also would come very soon. We are very anxious ourselves that no time should be lost in introducing and passing these Bills.

As far as Bangladesh is concerned, I would humbly say that we on this side, the government, have never been reluctant to

discuss this matter. In fact, if we take the total number of hours spent on this question, the government cannot be accused, the ruling party cannot be accused, of trying to avoid it.

In regard to increased dearness allowance, the Pay Commission is considering the whole question and it is trying its level best to submit an early report.

SHRI S. M. BANERJEE : Sir, this has nothing to do with Pay Commission. This is a separate issue.

13,00 hrs.

SHRI KARTIK ORAON (Lohardaga) : I want to ask one thing. Perhaps you are aware, Sir, the Scheduled Castes and Scheduled Tribes Amendment Bill was postponed after the general discussion which is unprecedented in the history of the Lok Sabha. That is a Bill which affects millions of scheduled castes and scheduled tribes in India who have been denied the opportunity of privileges for them. Shri Hanumanthaiya who was then the Minister of Law and Social Welfare assured the House that it will be brought in the same very Session. Now, it has not been done. Will the Minister give a hint when will it be brought ?

SHRI RAJ BAHADUR : I shall make enquiries from my colleague, the Minister concerned, and then inform the House.

CENTRAL SALES TAX (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill further to amend the Central Sales Tax Act, 1956.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Central Sales Tax Act, 1956.”

The motion was adopted.

SHRI K. R. GANESH : Sir, I introduce† the Bill.

13.02 hrs.

STATUTORY RESOLUTION RE : PROCLAMATION IN RELATION TO THE STATE OF PUNJAB AND PUNJAB STATE LEGISLATURE (DELEGATION OF POWERS) BILL—

Contd.

MR. SPEAKER : The House will now proceed with the further discussion of the Statutory Resolution Re : Proclamation by the President in relation to Punjab and Punjab State Legislature (Delegation of Powers) Bill. Shri Darbara Singh.

श्री:दरबारा सिंह (होशियारपुर) : अध्यक्ष महोदय, मैं अर्ज कर रहा था कि बहुत अच्छा हुआ कि यह सरकार चली गई जो अकालियों की थी। वह कार्रवाई दूसरी सारी चीजों से भरी पड़ी थी। मैंने एक उदाहरण दिया था कि उनकी वाकफियत किस इन्तहा तक चली गई है। दो एम० ए० पास लोगों ने दख्खिस्त दी लौकरी के लिए। उनमें से एक एम० ए० फस्ट क्लास था और एक एम० ए० थर्ड क्लास था। एम० ए० फर्स्ट क्लास के लिए सरकार यह कहने लगी कि आप के साथ तो सिर्फ एक ही लिखा हुआ है, हम तो तीन वाले को लेंगे। यह रिकार्ड पर है कि थर्ड क्लास वाले को लिया लेकिन फर्स्ट क्लास वाले को नहीं लिया क्योंकि उसके साथ एक ही लिखा हुआ था। मैं बतलाना चाहता हूँ कि यह तो उनकी वाकफियत की इन्तहा। मैं इसके बारे में उसको दोहराना नहीं चाहता जो मैं पहले ही कह चुका हूँ।

13.03 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

इसके बाद आप देखिये कि इवैकवी प्रापर्टी का क्या हाल किया है। डेढ़ करोड़ रुपया खर्च करके सतलज रिवर के दोनों तरफ बांध लगाये गये। बांध लगा कर उसमें करीब एक लाख

*Published in Gazette of India Extra-ordinary, Part II, section 2, dated 5-8-71.

†Introduced with the recommendation of the President.